

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date : 18.11.2020**

**Appeal (L) No. 389 of 2020**

Dilip Shah ....Appellant

Versus

Securities and Exchange Board of India ...Respondent

**WITH**

**Appeal (L) No. 390 of 2020**

Jiger Shah ....Appellant

Versus

Securities and Exchange Board of India ...Respondent

**WITH**

**Misc. Application No. 453 of 2020**

**(Delay Application)**

**And**

**Appeal (L) No. 445 of 2020**

Jiger Shah ....Appellant

Versus

Securities and Exchange Board of India ...Respondent

**WITH**  
**Misc. Application No. 454 of 2020**  
**(Delay Application)**  
**And**  
**Appeal (L) No. 446 of 2020**

Dilip Shah .....Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Vanessa Fernandes, Advocate i/b Corporate Attorneys for the Appellant.

Mr. Anubhav Ghosh, Advocate i/b The Law Point for the Respondent.

**ORDER:**

1. The appellants have applied for an adjournment.

The matter is accordingly adjourned and list on December 9, 2020.

2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order

could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala  
Presiding Officer

Dr. C.K.G. Nair  
Member

Justice M.T. Joshi  
Judicial Member

18.11.2020  
msb